



\$~2.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 13646/2018, CM APPL. 53189/2018 & CM APPL. 19079/2024**

SANJAY VERMA AND ANR.

.....Petitioners

Through: Mr. Shivanshu Bhardwaj and Mr.
Raghuvansh Mishra, Advs.

versus

UNION OF INDIA AND ORS.

.....Respondents

Through: Dr. Monika Arora, CGSC with Mr.
Subrodeep Saha, Mr. Prabhat Kumar,
Ms. Anamika Thakur and Mr.
Abhinav Verma, Advs.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE TEJAS KARIA

ORDER

%

20.02.2026

1. The compliance affidavit on behalf of the respondent No.1 filed today is taken on record. Let response to the said affidavit, if any, be filed by the petitioner within two weeks.
2. Having gone through the averments made in the affidavit filed today on behalf of the respondent No.1, we refrain from making any observation in respect of the said averments, however, we only hope and trust that adequate and speedy efforts shall be made by the respondent No.1 to fill up the vacant positions at the earliest.
3. List on 09.04.2026.
4. An affidavit shall be filed by the respondent No.1 by the next date of hearing giving details of steps which might be taken during this period to fill



up the vacancies.

5. The matter be placed 'High on Board.'

DEVENDRA KUMAR UPADHYAYA, CJ

TEJAS KARIA, J

FEBRUARY 20, 2026

N.Khanna